

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

RST.A (IBC)/2(CH) 2024
In
CP (IB) No. 22/Chd/HP/2022
(Disposed of 09/8/2022)

IN THE MATTER OF:

Orion Technocrats Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Inox Wind Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 14.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in RST A. 2/2024 : Mr. Amitabh Tiwari, Advocate

For the Respondent in RST A. 2/2024 : Mr. Anand Chhibbar, Senior Advocate
Mr. Rajat Khanna, Advocate

ORDER

RST.A (IBC)/2(CH) 2024

This matter is taken up on urgent mentioning. Heard. Issue notice of this application to the respondent. Mr. Anand Chhibbar, Senior Advocate accepts notice on behalf of the respondent. Reply, if any, be filed by learned counsel for the respondent at least two days before the next date of hearing with a copy in advance to the counsel opposite. List the matter on 03.06.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM